

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL AT  
PRINCIPAL BENCH, NEW DELHI**  
(Under Section 14 read with Section 15 and 18(1) of the National  
Green Tribunal Act 2010)

**ORIGINAL APPLICATION NO. 523 OF 2025**

IN THE MATTER OF:

**BIJLI MAHADEV MANDIR COMMITTEE**

**...APPLICANT**

*VERSUS*

**UNION OF INDIA AND OTHERS**

**...RESPONDENTS**

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*Brijvish*

**RESPONDENT No.8/A.R**

Through

*VKS*

**VIKASDEEP SHARMA & SHAFIQ KHAN**

Advocates for the Respondent No.8

Ch. No. 522, Lawyer's Chamber Block,

Dawarka Court Complex, Sector-10,

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Email: [advocatevikasdeepsharma@gmail.com](mailto:advocatevikasdeepsharma@gmail.com)

**Mob. 9911994525.**

**Date: 02.12.2025**

**Place: Delhi**

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**REPLY FOR & ON BEHALF OF RESPONDENT NO.8 M/s. RAVI  
INFRABUILD PROJECTS LIMITED.**

**MOST RESPECTFULLY SHOWETH:**

1. That the answering Respondent No.8 M/s. Ravi Infrabuild Projects Limited is engaged in undertaking design & construction of highways and expressways through engineering, procurement and construction ("EPC") contracts and also develop roads and highways projects, including highways and bridges on hybrid annuity model ("HAM") basis (the "Annuity Business"), and through subsidiaries complete build, operate, transfer ("BOT") annuity projects and the present reply is being filed by answering Respondent in relation/ context to O.A. No. 523/2025 filed by Applicant seeking urgent intervention of this Hon'ble Tribunal regarding alleged ecological destruction due to the construction of the Bijli Mahadev Ropeway project under the Parvatmala National Ropeway Development Programme. It is humbly submitted that the applicant herein is not a registered society as required under the law but the same has been representated in that capacity only and which vitiates the capacity qua the status of the society and hence on this ground alone the present OA is liable to be dismissed. This is further submitted that the facts and contents of the resolution dated 10.07.2025 of "Bijli

Mahadev Manidr Committee' indicate that certain persons have been authorized to represent the present OA before this Hon'ble Tribunal but the factum of the said resolution does not suggest valid legal authorization/resolution of the named persons in the eyes of law qua "Bijli Mahadev Mandir Committee' and hence the present OA has been filed without due authorization/representation as per law in the present OA.

2. That at outset each and every averment/facts as stated in OA are denied and objected to the extent of answering Respondent except when specifically admitted herein. It is submitted that the present Original Application ("OA") has been filed by the Applicant based upon alleged assumption that the Respondent No.2 has cut trees without taking any prior approval/permission and the ecological destruction is being caused by the ongoing construction of 2.4 km long ropeway project at Bijli Mahadev, Kharal Valley, Himachal Pradesh, undertaken by the Respondents . Humbly submitted that it is matter of record that nothing has been contravened/violated as alleged by Applicant in the present OA against Respondent No.2 and even otherwise the answering Respondent No.8 has no relation/reference with allegation made by the Applicant in the present being for being nodal Agency/Contractor appointed for **Development, Operation and Maintenance of Ropeway from Nature Park (Mohal) to Bijli Mahadev Temple in District Kullu, in the State of Himachal Pradesh**. The present OA deserves to be dismissed at the outset on the facts/premise stated herein above.
3. That brief facts of the case are that in the year 2022, the Government of India introduced Parvatmala National Ropeway Development Programme to enhance last mile connectivity and aimed to develop over ropeway projects in the country and in order to provide an alternative to conventional road projects and one of

such Project is Ropeway projects named as Bijli Mahadev Ropeway Project ("present project") which aims to establish connectivity to Bijli Mahadev Temple in Kullu and which is presently accessible solely by means of a trek of approximately 2.5 km. This is humbly submitted that upon completion, the Ropeway shall facilitate access for devotees who are presently unable to undertake the said trek and as such implementation of the project shall not only promote inclusivity by enabling wider public access but shall also constitute an environmentally sustainable mode of infrastructure development, duly aligned with the need to preserve fragile and ecologically sensitive ecosystem of the Western Himalayas. Humbly submitted from the Reply filed by Respondent No.2, it is indicated/transpires that on 26.04.2022, a Memorandum of Understanding ("MoU") was executed between State Government ("RTDC") and the Respondent No.2 for executing work of present project and as per the MoU, the RTDC was obligated to provide land required to finalized Ropeway Projects and address any Removal and Rehabilitation issues arising there from or related to the Project including payment of compensation etc. and to finalize ropeway projects and support/facilitate for approvals of statutory clearances and permissions related to State/Central Government. The RTDC is also obligated to assist in physical hand over of land required for the development of Ropeway on as-is-where-is basis, to the SPV and facilitating land use conversion, wherever required including environmental and applicable forest clearance. On 27.04.2022, the Ministry of Environment, Forest and Climate Change ("MoEF&CC") exempted ropeway projects from the Environmental Clearance and Airports Authority of India ("AAI") granted certificate/authorization for the revised Height Clearance Certificate and on 23.01.2024, **the Respondent No. 2 issued Letter of Award to "M/s Ravi Infrabuild Projects Limited" i.e. answering Respondent for Development, Operation and Maintenance of Ropeway from Nature Park (Mohal)**

**to Bijli Mahadev Temple in District Kullu, in the State of Himachal Pradesh at cost of Rs.272 Crores and the answering Respondent till today has expended substantial amount of Rupees Thirty Five Crores Approx. on the development/execution of the Project assigned and which is as of now is halted due to some unsocial/ vested interest persons.** In May 2024, the Respondent No.2 entered into a Concession Agreement with M/s. Bijli Mahadev Sky Ways Private Limited for executing the present project in District Kullu in the State of Himachal Pradesh on Hybrid Annuity Mode and on 08.07.2024, MoEF&CC granted in-principle approval ("Stage-I") for diversion of 3.1102 ha of Forest Land in favour of the Respondent No.2 for development of Ropeway from Nature Park (Mohal) to Bijli Mahadev Temple in district Kullu under the jurisdiction of Kullu Forest Division, Dist. Kullu, Himachal Pradesh and on 10.07.2024, the DFO Kullu requested to Respondent No.2 to deposit requisite amount in the CAMPA account and the State Government treasury for cost of trees and Statutory Levies including 5% contingency on CA (excluding 17.5% departmental charges) and pursuant to in-principle approval granted by MoEF&CC, following approval/compliances were obtained by the Respondent No.2 (i) On 23.01.2025, the Ropeway & Rapid Transport System Development Corporation ("RTDC"), Shimla requested HDFC Bank for releasing payment of Rs.51,32,110.00 in the CAMPA, Himachal Pradesh account on account of the cost of Compensatory Afforestation ("CA"). (ii) On the same day i.e. 23.01.2025 sum of Rs.51,32,110 was deposited by the RTDC (iii) On 23.01.2025, the RTDC intimated the Divisional Forest Officer ("DFO"), Kullu that sum for Rs. 4,24,03,981/- has been deposited on account of cost of trees and departmental charges for the development of the present project. The DFO, Kullu under FCA Proposal No. FP/HP/Others/418659/2023 notified the list of 203 trees coming under the proposed alignment for felling during the execution of the present project. DFO, Kullu

intimated the Schedule of Plantation programme for present project. The DFO, Kullu intimated that a total cost of Rs.21,06,818/- will be necessitated towards CA plantation of 1100 plants/hectare with 10 year of maintenance, the same was deposited by RTDC along with other statutory levies and on 07.03.2025, the Himachal Pradesh Forest Department, Kullu granted permission for cutting of trees and commencement of work to the Respondent No.2 for the present project. On 18.06.2025, the Concessionaire gave its consent for cutting/felling of 72 Nos. enumerated trees (as per Stage-1 FCA) on self-execution basis in interest of project. On 23.06.2025, the Himachal Pradesh State Forest Development Corporation allowed the Respondent No.2 to start the work of felling of trees & extraction of forest produce, manual carriage and TT upto sale depots in respect of Lot No.1/2026-2027 Kais-III Ropeway from Nature Park Mohal to Bijli Mahadev Temple Kullu Forest Division. On 23.06.2025, the Respondent No.2 requested the Concessionaire for its consent for self-execution of the felling of trees. The Respondent No.2 requested the Concessionaire to carry out the tree felling work as per the standard procedure and guidelines and under the supervision of the Forest Corporation, Kullu. On 15.07.2025, the Himachal Pradesh Forest Development Corporation stated that out of 72 trees, 67 trees have been felled, 9 trees are to be cleared and 5 trees are be felled. On 04.09.2025, the MoEF&CC granted the final approval ("Stage-II") to the Respondent No.2 for diversion of 3.1102 ha of Forest Land. On 06.10.2025, the Applicant filed the present Original Application before the Hon'ble Tribunal and alleged that (a)There has been unchecked illegal felling of trees and ecological destruction by the ongoing construction of the present project. (b) The present project has been granted clearances without proper environmental appraisal, carrying capacity studies, or slope stability assessments (c) Violation of Forest Rights by the Respondents. This is humbly submitted from the facts stated herein above and the

reply filed by Respondent No.2, it is understandable that nothing has been contravened as alleged in the OA and the Respondent No.2 has proceeded with in accordance with law/ procedure laid down in this regard and the answering Respondent is also executing the assignment as per norms set out by the Respondent No.2. **True copy of the Letter of Award dated 23.01.2024 issued to Answering Respondent is annexed and marked as ANNEXURE R-8/1.**

4. That from the facts/contents of the OA it transpires that the present OA has been filed without there being any document on record and without even verifying the documents available on the public record because Respondent No.2 has duly complied with all the statutory requirements/norms as necessitated for construction of the present project and moreover the allegation of **felling of unchecked trees and felling of mature deodar trees by the Respondent No.2 are baseless**. This is humbly submitted that the Respondent No. 2 has been permitted by Himachal Pradesh Forest Department, Kullu for felling of approved trees and for that purpose RTDC has deposited an amount of Rs.4,24,03,981/- on account of cost of trees and departmental charges for the development of the present project and the same has also been intimated to the DFO, Kullu. Further as per the list provided by DFO, Kullu for approved 203 trees under the project alignment, there is only one Cedras Deodara which is to be felled and as on today, only 67 trees have been felled by the Concessionaire and out of 67 trees which has been cut, no deodar tree has been felled by the Concessionaire as is evident from the list of tree felling status submitted by the Concessionaire and Forest Corporation and during the execution of the Tree Felling work. Further allegation of the Applicant regarding **Ecological destruction by the ongoing construction of the present project and the clearances without proper environmental appraisal and carrying capacity studies, or slope stability assessments is also baseless**

**/unsubstantiated and therefore does not survive.** This is submitted that due consideration has been given to the stabilization of rope structures at the stations, considering the prevailing soil conditions and geological parameters and an extensive hydrological assessment has been conducted to evaluate the percolation rate and groundwater modality within the project area and JV Bernard Salzman has carried out the Feasibility Study for the present project and the Respondent No.2 has duly obtained the relevant permission from the Authorities such as MoEF&CC, DFO Kullu for the present project and the MoEF&CC's notification dated 27.04.2022, the ropeway project has been exempted from obtaining the Environmental Clearances.

5. That further allegation made by Application in the present OA regarding Violation of Forest Rights by the Respondents and no consent or Gram Sabha Resolution/Public Consultation has been obtained prior to diversion of forest land are also vague and baseless .This is humbly submitted that the contention of the Applicant is based on clear assumptions without any verification being done and as per MoEF&CC's notification dated 27.04.2022, the ropeway project has been exempted from obtaining the Environmental Clearances and in order to complete the process of settlement of rights under the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act 2006, various meetings were conducted under the Chairmanship of District Collector, Kullu, District Kullu, Himachal Pradesh, for claiming the rights in the Gram Panchayat for the forest land proposed to be diverted in favour of the Answering Respondent. NOCs of Gram Panchayats for present project have been obtained by the District Administration under Forest Rights Act during proceedings held before the District Level Committees and therefore in view of the aforementioned submissions the contention of the Applicant is liable to be rejected.

**PARA-WISE REPLY TO BRIEF FACTS:-**

- 1-4. **Contents of paras 1-4** are matter of record and therefore needs no reply.
- 5-11. **Contents of paras 5-11** which are matter of record and therefore needs no reply.
12. **Contents of para 12** to the extent of matter of record needs no reply and whereas remaining contents are not related to the answering Respondent however it is submitted that as on today, there is no route/way that connects the Temple with the Kullu Town directly as the commercial vehicles plying on the road does not connect the temple. The devotees who wish to travel or visit the temple has to trek from Karate Village and thus, the averment raised by the Applicant is factually incorrect. This is humbly submitted that the Respondent No.2 has duly complied the statutory requirement /provisions of prevailing law and has taken the required permissions for executing the present project.
- 13-14. **Contents of para 13-14** are not related to the answering Respondent
- 15-16. **Contents of para 15-16** to the extent of matter of record needs no reply and whereas remaining contents are not related to the answering Respondent.
17. **Contents of paras 17** are completely false, misleading and even otherwise not related to answering Respondent. It is wrong that the construction work was started and was being done in an unscientific manner and without taking into consideration the hazards it would cause to the ecology of the area and also that the Respondents have failed to provide any report on the strength of strata of the area where the pillars are to be constructed. It is submitted that the construction of the present project has been started only after the permissions were granted by the various Authorities and in so far as the report is concerned, the Respondent Np.2 has duly obtained the

said report from the appointed DPR Consultant i.e. JV Bernard Salzmann.

- 18-21. **Contents of para 18 -21** to the extent of matter of record and needs no reply and whereas the remaining contents are not related to answering Respondent
22. **Contents of para 22** are false, misleading and **even otherwise not related to answering Respondent**. It is submitted that the work was started only after without obtaining the statutory requisite permissions including the FCA and requisite permissions from the concerned Authorities.
- 23 **Contents of para 23** is false and misconceived and even otherwise not related to answering Respondent. However it is denied that the Respondent No.1 in order to circumvent the process of grant of forest clearances has exempted the project from the final forest clearance and deposition of the amount qua Compensatory Afforestation and Net Present Value and also that the very purpose of the Forest Conservation Act has been made redundant by an exclusive order issued by the Respondent No.1. It is submitted that MoEF&CC has accorded Stage-I Forest Clearance for diversion of Forest Land for the project on 08.07.2024 and after deposition of statutory levies by RTDC on 23.01.2025 and compliance to other conditions Stage-II approval was accorded by MoEF&CC on 04.09.2025.
24. **Contents of para 24** are misplaced and misleading. It is denied in totality that the ropeway project will compromise the safety of the temple. This is submitted that the Respondent No.2 has given due consideration to the stabilization of rope structures at the stations, considering the prevailing soil conditions and geological parameters.
25. **Contents of para 25** are false, misconceived and hence denied.
- 26-27. **Contents of para 26-27** are matter of record needs no reply, the remaining contents are false and misconceived. It is denied that no help or emergency operational measures were deployed by the

Respondents for prevention a catastrophic situation which might be caused due to unscientific felling of trees in order to facilitate the said ropeway project. It is submitted that the trees are being felled after the permission being granted by the Himachal Pradesh Forest Department, Kullu

28. **Contents of para 28** are matter of record and needs no reply, the remaining contents are untenable. It is submitted that the purpose of ropeway projects is extremely useful for improving the connectivity and are an eco-friendly alternative as compared to construction of road which involves considerable forest land.
29. **Contents of para 29** are false and misleading. It is denied that due to felling of trees on large scale and developing of cracks in the area there is very likelihood of soil erosion of the land which may endanger not only the lives of the villagers but also become a potent threat to NH-3 from Chandigarh to Manali. The averment regarding the construction of base for Tower is also incorrect, as no construction work for base of Tower-15 has started as on date. Only Geo-Tech Testing work was carried out, however, due to the protests in July-2025, the work of felling of tree/logging/transportation was halted by the villagers. In so far as alleged felling of 72 mature deodara trees are concerned, the said allegation is completely baseless and unsubstantiated. It is submitted that as on today, no deodara tree has been felled by the Concessionaire and the list of 72 trees to be felled requires only one deodara tree to be felled
30. **Contents of para 30** are false & misleading. It is denied that the Respondents have by-passed the provisions of the Forest Rights Act, 2006 and without there being no objections have been granted by the panchayats the case for the Forest Rights Act were processed. It is denied that the information received under the Right to Information Act, 2005 makes it apparent that neither did the panchayats granted any NOC for the present project nor for the road to be constructed through the dense forest for construction of

Towers. It is submitted that the NOCs of Gram Panchayats for present project has been obtained by the District Administration under Forest Rights Act during proceedings held before the District Level Committees.

- 31-32. **Contents of paras 31-32** are false and vague. It is denied that the financial viability of the ropeway projects has not been considered at the time of preparation of the Detailed Project Report of the project. This is humbly submitted that Respondent No.2 has duly considered the financial viability of the present project and has also obtained the Detailed Project Report from the Consultant.
33. **Contents of paras 33** is false and misleading. It is wrong to assert denied that permissions and discussions with the Gram Panchayats have not been held as per the FRA. It is denied that the rights of the villagers would be adversely affected by the construction activity in the forest area and felling down of green deodar trees in the area. It is submitted that as per the list notified by DFO, Kullu 72 trees were to be felled out of which only 1 deodara tree was required to be cut. Till date, the Concessionaire has cut 67 trees and no deodara trees has been felled.
- 34-36 **Contents of paras 34-36** to the extent of matter of record needs no reply, the remaining contents are not related to the answering Respondent.
- 37 **Contents of para 37** is false and untenable. It is denied the construction of the project is a potent threat to the lives of people of the area around the temple. It is denied that the statutory permissions have been obtained in a slipshod manner by bypassing the provisions of the law and with an ulterior motive. It is further denied that the present project is nothing short of a stroll towards the ecological fragility and also undermines the religious beliefs of the people of Kullu Valley. It is submitted that present project is an eco-friendly alternative to the construction of road. That

by executing the present project, the Answering Respondent would cut lesser trees as compared to while constructing a road.

**PARAWISE REPLY TO THE GROUNDS:**

- A. Contents of para A** is wrong and misleading. It is submitted that in order to complete the process of settlement of rights under the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act 2006, various meetings were conducted under the Chairmanship of District Collector, Kullu, District Kullu, Himach Pradesh for claiming the rights in the Gram Panchayat for the forest land proposed to be diverted in favour of the Respondent No.2.
- B. Contents of para B** is false and untenable. It is submitted that as per the recommendations of the Joint Committee Report, geological and geotechnical investigations for infrastructure projects were recommended, scientific study of different factors of soil/overburden parameters has to be assessed, slope stability and carry capacity study needs to be undertaken. It is further submitted that the Respondent No.2 has given due consideration to the stabilization of rope structures at the stations, considering the prevailing soil conditions and geological parameters to ascertain the viability of the project and in addition, the Respondent No.2 has also undertaken an extensive Hydrological assessment to evaluate the percolation rate and groundwater modality within the project area. It is stated that the Geological Study for soil stability parameters have been carried out by the DPR Consultant during Feasibility Study. In addition, the Concessionaire is also carrying out the detailed Geological investigations for final Structural design as required under the Concession Agreement. The Initial Geological Investigation as part of the construction work were carried out by Concessionaire at all

locations except Tower-16, 17, 18 locations which were stopped by the Locals repeatedly due to which the same is pending till date. The local persons have even threatened the workers of dire consequences while the machinery were mobilized for investigations. The further detailed investigations were resumed as required for designing under supervision of the Independent Engineer which were again interrupted due to Locals at Tower locations near T-6-T-7. This is humbly submitted that the correspondences made by the answering respondent to the concern authority have already been placed on record by R-2 wherein it has been intimated that the anti-social elements are interrupting for execution of the present project.

- C. Contents of para C is** false and baseless. It is submitted that the trees are being felled after obtaining due permission from the Himachal Pradesh Forest Department, Kullu and subsequently, the RTDC has deposited an amount of Rs.4,24,03,981/- on account of cost of trees and departmental charges for the development of the present project.
- D. D-F. Contents of para D-F** are misplaced and vague. It is denied that the ropeway project, aimed at mass commercial tourism, violates the cultural rights of local communities. It is further denied that the ropeway project is not an essential facility but a purely commercial venture, whose environmental cost far overweighs any purported benefit. It is reiterated that the project is intended to enhance accessibility to the temple and serve as a means of promoting and preserving the temple's socio-cultural and religious values among devotees who are otherwise unable to undertake the 2.5 km trek Approx. to the temple.

13. The Answering Respondent further reserves its right to file additional reply/objection, if required, with the permission of the Hon'ble Tribunal.

**PRAYER**

Under the aforesaid circumstances, it is most respectfully prayed that this Hon'ble Tribunal may graciously be pleased to:

- a. Dismiss the present original application filed by the Applicant in favour of the Answering Respondent;
- b. Direct exemplary costs against the Applicant holding the Original Application to be frivolous and vexatious; and/or
- c. Pass such order or further order(s)/relief as this Hon'ble Tribunal may be deem fit, proper and just under the circumstances of the present case in favor of the Respondent No. 8 and in the interest of Justice.



**RESPONDENT No.8/A.R**

Through



**VIKASDEEP SHARMA & SHAFIQ KHAN**

Advocates for the Applicant

Ch. No. 522, Lawyer's Chamber Block,

Dawarka Court Complex, Sector-10,

Dwarka, New Delhi-110075

Email: [advocatevikasdeepsharma@gmail.com](mailto:advocatevikasdeepsharma@gmail.com)

**Mob. 9911994525**

**Date: 02.12.2025**

**Place: Delhi**

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL AT****PRINCIPAL BENCH, NEW DELHI**

*(Under Section 14 read with Section 15 and 18(1) of the National Green Tribunal Act 2010)*

**ORIGINAL APPLICATION NO. 523 OF 2025**

IN THE MATTER OF:

**BIJLI MAHADEV MANDIR COMMITTEE**

**...APPLICANT**

*VERSUS*

**UNION OF INDIA AND OTHERS**

**...RESPONDENTS**

**AFFIDAVIT**

I Girish S/o Sh. Tilak Raj Aged about 35 Years, R/o H.No.1128, Mahavir Colony, Gohna Road Rohtak Haryana Deputy Manager M/s Ravi Infrabuild Projects Limited, having Registered Office at 95, Hiran Magri, Sector-11, Udaipur, Rajasthan- 313002, at present New Delhi, do hereby solemnly affirm and declare as under:

1. I say that I am the authorized representative of the Respondent No.8 above named and as such am conversant with the facts and circumstances of the present reply. I have been duly authorized by the Respondent No.8 to initiate and pursue the present proceedings and on behalf of the Respondent No.8 and hence, I am competent to swear the present affidavit on the basis of the records being maintained by the Respondent No.8 in the ordinary course of its business.
2. I say that the accompanying reply has been drafted by my counsel on my instructions and I have read and understood the contents of the same. The contents of the reply are true and correct, which are reiterated herein and are not being repeated for the sake of brevity.
3. I say that the annexures filed along with the present reply are true copies of their respective originals.



DEPONENT

**VERIFICATION:**

Verified at New Delhi on this <sup>06 DEC 2025</sup> 02<sup>nd</sup> Day of December, 2025 that the contents of the above affidavit are true to the best of my knowledge and belief and nothing material has been concealed therefrom.

*AK*  
I Identified the deponent who has signed in my presence.

*British*

DEPONENT



CERTIFIED THAT THE DEPONENT  
Shri/Smt./Km.....  
S/o, W/o, D/o.....  
R/o.....  
Identified by Sh./Smt.....  
has solemnly affirmed before me at  
New Delhi.....  
that the contents of the affidavit which  
have been read and explained to him are  
true and correct to his knowledge.

06 DEC 2025

*AK*

Oath Commissioner  
New Delhi



नेशनल हाइवेज लोजिस्टिक्स मैनेजमेंट लिमिटेड  
National Highways Logistics Management Limited



(100% owned by NHAI)  
(Under Ministry of Road Transport and Highways)

Original

NHLML/Ropeway/Bijli Mahadev/(E-179510)/२५९२

Dated 23.01.2024

To,

M/s Ravi Infrabuild Projects Limited  
95, Hiran Magri,  
Sector 11, Udaipur (Raj.) - 313001  
Email: [info@raviinfra.com](mailto:info@raviinfra.com)

**Kind Attention: Mr. J.S Rathore (GM. Business Development)**

**Sub:** Development Operation and Maintenance of Ropeway from Nature Park (Mohal) to Bijli Mahadev Temple in District Kullu in Himachal Pradesh on HAM - Letter of Award - Reg.

**Ref:** Your bid submitted on 13.04.2023 for subject project.

Sir,

This is to notify that based on your bid submitted for the subject project, your offer of Bid Project Cost as Rs.272 Crore (Rupees Two Hundred Seventy Two Crore Only) excluding GST, First Year Fixed O&M Cost as Rs.0.50 Crore (Rupees Fifty Lakh Only) excluding GST, First Year Variable O&M Cost as Rs.0.435 Crores (Rupees Forty Three Lakh Fifty Thousand Only) excluding GST @ 1000 passengers per day, Capacity Augmentation cost for 5th (fifth) year from COD of Rs. 1.0 Crore (Rupees One Crore Only) excluding GST and Capacity Augmentation Cost for 10th (tenth) year from COD of Rs.1.0 Crore (Rupees One Crore Only) excluding GST is hereby accepted by NHLML and you are hereby declared as the "Selected Bidder" as per provision of Clause 3.8.1 of RFP Document. Accordingly, this letter of Award (LOA) is being issued, in duplicate, to you in terms of clause 3.8.4 of the RFP.

2. In this regard, you are requested to ensure the following within stipulated time:

- (ix) To sign and return the duplicate copy of the LOA in acknowledgement thereof within 7 (seven) days of receipt of LOA pursuant to Clause 3.8.4 of the RFP.
- (x) To execute the Concession Agreement within 45 days from issue of LOA pursuant to Clause 1.3 of RFP and Recital (D) of draft Concession Agreement.
- (xi) To promote and incorporate the Concessionaire as a limited liability company under the Companies Act 2013 and as the entity which shall undertake and perform the obligations and exercise the rights of the selected Bidder under the LOA, including the obligation to enter into the Concession Agreement pursuant to the LOA for executing the Project pursuant to Recital (E) of draft Concession Agreement.
- (xii) The Concessionaire shall, for the performance of its obligations under Concession Agreement, provide to the Authority no later than 30 (thirty) days from the date of the agreement, an irrevocable and unconditional guarantee from a Bank for a sum equivalent to 3 (three) percent of bid project cost quoted by you in the form set forth in Schedule-F (the "Performance Security") pursuant to Clause 9.1.1. of draft Concession Agreement.

3. You are required to comply with the above and all the terms and conditions set forth in the RFP documents. In case of any default on your part, you shall be liable for action as stated in the RFP document.

Yours Sincerely



(Sunil Yadav)

Chief Operating Officer

**Copy to:**

- (i) Zonal Officer, Northern Region, NHLML, Chandigarh

**Copy for information to:**

- (i) Joint Secretary (Ropeways), MoRTH, New Delhi
- (ii) Chairman, NHLML, New Delhi
- (iii) CEO, NHLML, New Delhi



IN THE COURT OF Before the Honble National Consumer Tribunal at  
Principal Bench, New Delhi Suit / Appeal No. OoA 523/2025 JURISDICTION OF 2025

In re:- Bijli Mahadev Mandir Committee Plaintiff(s) Or Petitioner(s)  
Appellant(s) Or Complainant(s)

VERSUS

Union of India & ors. Defendant(s) / Respondent(s) / Accused

KNOW ALL to whom these Present shall Come that I / we Gurish s/o Tilak Raj R/o H.No. 112 B,  
Mahavir Colony, Gohana Road Rohtak Haryana, Deputy Manager M/s  
Ravi Infrastructure Project Ltd. Authorized Representative do hereby appoint

**VIKASDEEP SHARMA**  
Enr.No. D/1011/2008, Advocate  
Ch. No. 522, Lawyer's Chamber Block  
Dwarka Court Complex, Sec-10, Dwarka, New Delhi- 75  
Mob:- 9911994525  
Email:- Advocatevikasdeepsharma@gmail.com

(herein after called the advocate/s) to be my / our Advocate in the above - noted case authorize him:-

To act, appear and plead in the above-noted case in this court or in any other court in which the same may be tried or heard and also in the appellate court including High Court subject to payment of fees separately for each court by me / us.

To sign file, verify and present pleadings, appeals cross-objections or petitions for executions review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subjects to payment of fees for each stage.

To file and take back documents, to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings on paying separate fee.

To deposit, draw and receive money, cheques, cash and grant receipts hereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution on the said case.

To appoint and instruct any other Legal Practitioner authorising him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.

And I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purpose.

And I/We undertake that I/We or my/our duly authorised agent would appear in court on all hearings and will in for m the Advocate for appearance when the case is called.

And I/We undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the court shall be of the Advocate which he shall receive and retain for himself.

And I/We undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up.

The fee settle is only for the above case and above Court. I / We hereby agree that once the fee is paid, I / We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/ us.

IN WITNESS WHEREOF I / We do hereunto set my/our hand to these presents the contents of which have been understood by me / us on this 06th day of Dec 2025 Accepted subject to the terms of the fees.

Vikasdeep Sharma  
Gurish  
Sharma  
D-61 7/193

Gurish  
A.R.

Advocate

Advocate

Client

Client

I Identify The Signature/ Thumb Impression Of Below Mentioned Person, Who Has Been Signed In My Presence. The Client,

m. 9253006691

CIN. U45201RJ2009PLC028378

**RAVI INFRABUILD PROJECTS LIMITED**

(Formerly known as Ravi Infrabuild Projects Private Limited)

**AUTHORITY LETTER**

Ref. RIPL/Tech./Authority Letter/2025-26/604

Date: 02.12.2025

To,  
The Registrar  
Hon'ble National Green Tribunal  
Principal Bench, New Delhi

Subject: Authorization for Appearance on Behalf of the Company – Nachiketa Sharma vs. Union of India Original Application No. 481/2025 (IA Nos. 623/2025 & 653/2025) & Bijli Mahadev Mandir Committee vs. Union of India Original Application No. 523/2025 (IA No. 676/2025)

I, Narayan Singh Rao, Chairman & Managing Director, M/s Ravi Infrabuild Projects Limited, having Registered Office at 95, Hiran Magri, Sector-11, Udaipur, Rajasthan – 313001, hereby authorize Mr. Girish, Deputy Manager of Ravi Infrabuild Projects Limited (Aadhaar No. 2947 5197 3927) to represent and appear on behalf of the Company before the Hon'ble National Green Tribunal, Principal Bench, New Delhi, in the following matters:

1. Nachiketa Sharma vs. Union of India  
Original Application No. 481/2025  
(IA Nos. 623/2025 & 653/2025)
2. Bijli Mahadev Mandir Committee vs. Union of India  
Original Application No. 523/2025  
(IA No. 676/2025)

Mr. Girish is authorized to:

- Appear before the Hon'ble Tribunal on all hearing dates.
- Submit documents, pleadings, affidavits and replies as required.
- Communicate with concerned authorities, legal counsel and departments.
- Undertake all acts necessary for effective representation and compliance in the above matters.

This authorization is issued for legal and administrative purposes and shall remain valid until revoked in writing by the Company.

Sr. No.	Authorized Persons Name and Designation	Signature Attested
1	Girish, Deputy Manager	

Thanking You,  
For Ravi Infrabuild Projects Ltd.

Name: Narayan Singh Rao  
Designation: Chairman & Managing Director



Registered Office : 95, Hiran Magri, Sector-11, Udaipur, Rajasthan - 313002, T. : 0294-2482238, 2482193

Corporate Office : FF- 417 to 419, JMD Empire, Block -C, Sector- 62, Gurgaon, Haryana - 122102, T. : 0124-4466555

✉ info@ravininfra.com 🌐 www.ravininfra.com

**rediffmail**Mailbox of shafiq.khan

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**Subject: Advance Service of Reply in OA 523/2025 Nachiketa Sharma vs. Union of India by Respondent No. 8/M/s. Ravi Infrabuild**

From: shafiq khan&lt;shafiq.khan@rediffmail.com&gt; on Sun, 07 Dec 2025 08:37:12

To: &lt;info@nhidcl.com&gt;,&lt;sanand.cpcb@nic.in&gt;,&lt;cs-hp@nic.in&gt;,&lt;secy.moef@nic.in&gt;,&lt;pccf-hp@nic.in&gt;,&lt;info@raviinfra.com&gt;,&lt;secy-moef@nic.in&gt;

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**1 attachment(s)** - Final\_BIJLI\_MAHADEV\_523.pdf (1.86MB)

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Dear Sir,  
Please find attached the following Reply to the OA, being filed on behalf of Respondent No.9/M/s. Ravi Inftabuild, in the subject matter.

Regards

SHAFIQ KHAN, adv  
9910000574

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